

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
BADRI SARRAF JEWELS PVT. LTD.

S. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Badri Sarraf Jewels Pvt. Ltd.
2.	Date of incorporation of Corporate Debtor	16/08/1999
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U36911DL1999PTC101178
5.	Address of the registered office and principal office (if any) of corporate debtor	A-70, Lajpat Nagar Part - II, New Delhi-110024
6.	Date of closure of Insolvency Resolution Process	03.05.2024
7.	Liquidation commencement date of Corporate Debtor	Hon'ble NCLT ordered commencement of Liquidation Process on 03.05.2024. However, undersigned was appointed as Liquidator vide NCLT order dated 28.05.2024 (Received on 31.05.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Anju Agarwal IBBI/IPA-001/IP-P00106/2017-2018/10213
9.	Address and E-mail of the liquidator, as registered with the Board	Address: 73, National Park, Lajpat Nagar IV, National Capital Territory of Delhi-110024 Email Id: anju@insolvencyservices.in
10.	Address and e-mail to be used for correspondence with the liquidator	Address: C-100, Sector 2, Noida, UP-201301 Email Id: cirpbsjewels@gmail.com
11.	Last date for submission of claims	30 th June, 2024

Notice is hereby given that the **National Company Law Tribunal, New Delhi, Court-III** has ordered the commencement of liquidation of the **Badri Sarraf Jewels Pvt. Ltd.** on **03.05.2024**. The Hon'ble NCLT appointed the undersigned as Liquidator on **28.05.2024** (Received on **31.05.2024**).

The stakeholders of **Badri Sarraf Jewels Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before **30.06.2024**, to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.


Anju Agarwal
(Insolvency Professional)
Reg. No.: IBBI/IPA-001/IP-P00106/2017-2018/10213
E-mail id: anju@insolvencyservices.in
Ph. No.: 011-41729056/57
Address: 73, National Park, Lajpat Nagar-IV, New Delhi-110024

Anju Agarwal
Liquidator of Badri Sarraf Jewels Pvt. Ltd.
IBBI/IPA-001/IP-P00106/2017-2018/10213
AFA valid upto 19-Nov-24

Date: 08.06.2024
Place: New Delhi